

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1271

ANSWERED ON:08.12.2004

DEVELOPMENT OF PORTS

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Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has formulated any plan for the development of the major ports of India;
- (b) if so, the details thereof, Port-wise;
- (c) the amount spent by the ports during the last three years, year-wise and port-wise;
- (d) the proposed and sanctioned amount for the current financial year, port-wise;
- (e) whether the Government has received any proposal to establish new ports in various States;
- (f) if so, the details thereof, State-wise; and
- (g) the measures taken by the Government in this regard?

Answer

MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS(SHRI T.R. BAALU)

(a)&(b): Development of ports in the country is an ongoing process to cope with the demands of maritime trade. The plans for development of major ports are included in the Five Year Plans of the Government for the Port Sector. During the Tenth Five year Plan (2002-2007), an amount of Rs.4531.29 crores has been allocated for development of major ports. Out of this, a sum of Rs.450.00 crores is to be provided as budgetary support (BS) from the Government and a sum of Rs.4081.29 crores is to be raised by the ports concerned through their own internal and extra budgetary resources (IEBR). In addition, an investment of about Rs.11257.00 crores by the private sector is also envisaged in major ports during the Tenth Plan period. The focus in the major ports during the Tenth Five Year Plan period will, inter-alia, be on improving productivity through technological upgradation, provision of cost effective services and enhancement of service quality. This is planned to be achieved through upgradation/conversion of existing conventional berths to suit emerging requirements; construction of new berths; upgradation of cargo handling equipments and maintenance procedures; redesigning and upgradation of internal road network and circulation systems where required; upgradation of storage facilities and other port infrastructure coupled with commercial accounting practices, improved equipment and labour productivity, optimization of work force, training, optimal use of information technology etc. Port-wise 10th Plan outlay for the major ports is given below:

(Rs. in Crores)

Sl. No. Name of Major Port BS IEBR Total Plan Private investment envisaged

1	Kolkata	350.00	439.42	789.42	666.11	
2	Mumbai	0.00	880.20	880.20	730.00	
3	Jawaharlal Nehru	0.01	262.74	262.75		1700.00
4	Chennai	0.00	326.70	326.70	400.00	
5	Cochin	0.00	366.51	366.51		2040.00
6	Visakhapatnam	0.00	240.84	240.84		1268.00
7	Kandla	0.00	416.71	416.71	885.81	
8	Mormugao	0.00	348.06	348.06	322.00	
9	Paradip	99.99	122.71	222.70	230.00	
10	New Mangalore	0.00	147.40	147.40		1075.00
11	Tuticorin	0.00	230.00	230.00		1780.00
12	Ennore	0.00	300.00	300.00	160.00	
Total :		450.00	4081.29	4531.29		11256.92

Say 11257

(c)&(d): The information is given in the table below:

(Rs. in Crores)

Sl. No. Name of Major Port 2001-02 (Actual Expenditure) 2002-03 (Actual Expenditure) 2003-04 (Actual Expenditure) 2004-05 (Proposed) 2004-05 (Sanctioned)

1	Kolkata	11.80	6.85	10.48	46.22	46.22
2	Mumbai	68.12	100.76	57.81	56.15	56.15

3	Jawaharlal Nehru	16.27	40.26	12.73		410.44	102.14
4	Chennai		244.88	85.50	29.21	16.75	16.75
5	Cochin	10.77	10.02	10.86		288.41	85.41
6	Visakhapatnam	67.52	51.30	55.65	54.44	54.44	
7	Kandla	53.43	55.89	41.50	92.98	92.98	
8	Mormugao	28.91	26.53	43.06	53.90	53.85	
9	Paradip	53.65	41.42	14.56	87.16	87.16	
10	New Mangalore	32.58	24.41	5.14	20.00	20.00	
11	Tuticorin	29.71	36.02	21.84	25.81	25.81	
12	Ennore		0.00	0.00	0.99	95.00	95.00
	Total :		617.64	478.96		303.83	1247.26
							735.91

(e): No, Sir.

(f): Does not arise.

(g): There is no proposal at present to establish any new major port. Powers for establishment of new ports, other than major ports, have been vested in the respective State Governments/Union Territory Administrations under the Indian Ports Act, 1908.